As per information received from the State Government of Rajasthan, Department of Mines & Geology, Rajasthan as part of its ongoing survey and exploration programme, has taken up 64 projects under 9 exploration programmes during the year 2003-04. As a result, cement grade limestone deposits in Chittorgarh, Jhunjhunu and Jaisalmer districts were explored and additional lignite reserves were "proved" in Bikaner district. In addition to this, industrial glass and ceramic, dimensional and decorative stones were also expored in different parts of the state. During the year 2004-05,61 investigation projects under 9 exploration programmes have been taken up and work is under progress.

Statement

List of Metallic and Non-Metallic Minerals

[Part-C of the first schedule of Mines and Minerals (Development and Regulation) Act, 1957]

- 1. Asbestos
- 2. Bauxite
- 3. Chrome ore
- 4. Copper Ore
- 5. Gold
- 6. Irone ore
- 7. Lead
- 8. Manganese ore
- 9. Precious Stones
- 10. Zinc.

Delay in appointment of J.T.Os.

†*351. SHRI ABU ASIM AZMI: Will the Minister of COMMUNI-CATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the employees declared successful in departmental examination for the posts of Junior Telecom Officers in the Mahanagar Telephone Nigam Ltd., Delhi and Mumbai after 1998 have yet not been appointed to those posts;

[†] Original notice of the question was received in Hindi.

- (b) if so, the reasons therefor; and
- (c) by when, Government would promote all the departmental employees who were declared successful in the examination for J.T.Os.?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN): (a) Yes, Sir, The factual position is given below:

In MTNL Mumbai: 272 candidates, who qualified the screening examinations, could not be appointed.

In MTNL Delhi: 34 candidates, recruited against 15% quota (with relaxed standards) could not be appointed due to pendency of Court Case.

(b) In MTNL Mumbai: Under 35% departmental quota, the qualified candidates were appointment on the basis of seniority and to the extent of vacancies available.

In MTNL Delhi: The matter is *sub-judice* in court of Law.

(c) In MTNL Mumbai: In case of MTNL Mumbai, more number of candidates qualified the screening test than the vacancies available for the recruitment year 1995-1998, for which the examination was conducted and so only the eligible candidates, as per seniority, could be appointed against the available vacancies. Further, 250 more candidates who qualified the screening test were also considered for appointment as JTO by diverting vacancies of Direct Recruitment quota of subsequent years as a one-time measure. However, diversion of further vacancies of direct recruitment quota to accommodate the remaining 272 candidates was not considered in the interest of the organization.

In MTNL DELHI: The apointment shall be made based upon the outcome of Court Cases.

Wireless services to the villages of Rajasthan and Punjab

*352. SHRIMATI AMBIKA SONI: SHRI SANTOSH BAGRODIA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state: